

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

to which date this matter is postponed for hearing on admission; failing which this CA will be dismissed for non-prosecution. A copy of this order be also sent to the Applicant.

[Signature]
Vice-Chairman
[Signature]
Member

Order dated 22.07.03

Neither the applicant nor their counsel appeared today when the matter is called. In view of our order dated 08.07.2003, this original application is dismissed for non-prosecution.

[Signature]
Vice-Chairman
[Signature]
Member